

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTH ZONE, CHENNAI)**

IN

OA. NO. 05 OF 2024 (SZ)

Filed by

SUO MOTO:

Petitioner

VS

STATE OF KERALA & OTHERS:

Respondents

**REPORT FILED BY THE SECOND RESPONDENT IN THE ABOVE CASE
IN CONTINUATION OF THE REPORT FILED IN OA 662/2023 (PB)
DATED 30/10/2023.**



**Rema Smrithi VK
Standing**

**CS for
Respondent No.2**



**SAUMA HAMEED
Environmental Engineer**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SOUTH
ZONE, CHENNAI)**

IN

OA. NO. 05 OF 2024 (SZ)

SUO MOTO

:

Petitioner

VS

STATE OF KERALA & OTHERS :

Respondents

INDEX

Sl No	Description	Page
1	Report filed by the Environmental Engineer District Office Kozhikode for and on behalf of the 2nd respondent	3 - 6
2	Annexure R2 (1): Report filed by Senior Environmental Engineer, Legal Cell, Regional Office, Ernakulum for and on behalf of 2 nd respondent, in OA 662/2023(PB)	7
3	Annexure R2 (2) a & Translation: Letter dated 09/03/2023 issued to Secretaries of all local bodies in Kozhikode District.	13
	Annexure R2 (2) b & Translation: Letter dated 17/06/2023 issued to Secretary, Kozhikode Corporation.	16
	Annexure R2 (2) c & Translation: Letter dated 24/08/2023 issued by Chief Environmental Engineer to Secretary, Kozhikode Corporation.	22
	Annexure R2 (2) d: Letter dated 13/03/2024 issued to Joint Director, LSGD regarding reducing usage of plastics in election campaign.	29
4	Annexure R2 (3) & Translation: Letter dated 01/03/2024 issued to Secretary, Kozhikode Corporation.	31
5	Annexure R2 (4) & Translation: Letter dated 13/03/2024 issued to Joint Director, LSGD	35
6	Annexure R2 (5): Letter dated 29/05/2024 issued to Secretary, Kozhikode Corporation from Chief Environmental Engineer, Regional office Kozhikode	39
7	Annexure R2 (6): Letter dated 23/10/2024 issued to the Secretary, Kozhikode Corporation	42
8	Annexure R2 (7): Report submitted by Secretary, Kozhikode Corporation dated 04/12/2024.	43



SAUMA HAMEED
Environmental Engineer

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUHTERN ZONE, CHENNAI)**

IN

OA. NO. 05 OF 2024 (SZ)

**REPORT FILED BY THE SECOND RESPONDENT IN THE ABOVE
CASE IN CONTINUATION OF THE REPORT FILED IN OA 662/2023
DATED 30/10/2023.**

I, Sauma Hameed, Environmental Engineer; Kerala State Pollution Control Board District Office Kozhikode do hereby solemnly affirm and State as follows.

1. I am the Environmental Engineer, Kerala State Pollution Control Board, District Office Kozhikode, (herein after referred to as Board) and duly authorised to represent the 2nd respondent in the above case. I am aware of the facts affirmed by me in this report. I am swearing this report based on the best of my knowledge, information and belief and the facts revealed from the records.
2. A copy of the previous report submitted by Board in **OA 662 of 2023** is attached herewith and marked as **Annexure R2 (1)**. It is respectfully submitted before the Hon'ble court that, in view of the fire outbreak at Brahmapuram waste management facility Ernakulam in the past year, timely directions have been issued to all the local bodies to initiate necessary steps to ensure proper and safe handling and disposal of solid wastes in the respective waste management facilities of their jurisdiction. Copies of certain direction letters issued from Board District and Regional offices Kozhikode, prior to the fire incident happened on 08/10/2023 at west hill MCF owned by Kozhikode Corporation, are produced herewith and marked as **AnnexureR2 (2) a to d**.



A handwritten signature in green ink, appearing to read "Sauma Hameed", written over a diagonal line.

SAUMA HAMEED
Environmental Engineer

3. The courses of events in this case, post the previous report filed vide **Annexure R 2(1) in OA 662 of 2023** are submitted herewith.
4. A direction letter dated 01/03/2024 was issued from the Board District Office Kozhikode to the Secretary, Kozhikode Corporation regarding the need of installing adequate fire fighting equipments to ensure safety in Njeliyanparambu dumpsite during the upcoming summer season. A copy of letter is produced herewith and marked as **AnnexureR2 (3)**.
5. Further a direction letter dated 13/03/2024 was issued from the Board District office Kozhikode, to Joint Director Local Self Government Department, regarding ensuring the timely clearance of segregated wastes and rejects from the MCF's operating under the various local bodies and to ensure the adequacy of fire fighting equipments in all such facilities. A copy of the letter is produced herewith and marked as **AnnexureR2 (4)**.
6. A direction letter dated 29/05/2024 was issued to the Secretary, Kozhikode Corporation by the Chief Environmental Engineer, Regional Office of the Board Kozhikode regarding immediate action required at Njeliyanparambu dumpsite. A copy of the letter is produced herewith and marked as **AnnexureR2 (5)**.
7. It is humbly submitted that, a direction letter dated 23/10/2024 was issued to the Secretary, Kozhikode Corporation from the Board District Office Kozhikode directing them to submit a detailed report on the status of the actions taken by them after the fire incident at West hill MCF, post the filing of previous report in **OA 662 of 2023**. A copy of the same is produced herewith and marked as **Annexure R2 (6)**.



SAUMA HAMEED
Environmental Engineer

8. Further, an inspection was conducted by the Board officials on 28/11/2024 at the accident site to evaluate the present status. The Clean City Manager, Health Inspector and Junior Health Inspector of Kozhikode Corporation were also present during the inspection, as per prior intimation given from this office.
9. During the above mentioned inspection it was informed that the Kozhikode Corporation has stopped bringing new waste to the Material Collection Facility where the fire broke out. The left over remnants of the burned wastes were seen segregated and stored in place. A query was made regarding the disposal of these burned remnants and fly ash as its disposal needs to be according to environmental regulations.
10. During the inspection it was informed that the discussion of Corporation authorities with Kerala Enviro Infrastructure Limited (KEIL), Ambalamedu is in process and the latter is expected to visit the MCF for the purpose of collecting samples of burned waste before finalizing the disposal plan.
11. The reply report to Board to **Annexure R2 (6)** letter was received from the Kozhikode Corporation on **04/12/2024**. As per the report, the corporation invited tenders to remove the waste from the affected building. But since the quoted amount was very high the Corporation council decided to award the contract to M/s Konaris Polymers, the agency that had a prior agreement for regular waste removal from the plant. Accordingly the leftover unburned wastes were taken away by the agency for processing. A copy of the report submitted by the Corporation is produced herewith and marked as **Annexure R2 (7)** for kind reference.
12. It is further informed in the above report that, currently there are approximately two tons of ignited inorganic waste ash and partially burned waste remaining in the building. Since this falls under the hazardous category, the contracted agency has not been able to remove



SAUMA HAMEED
Environmental Engineer

it. To address this, the authorized Govt. agency Kerala Enviro Infra structure Limited (KEIL), Ambalamedu has been contacted. Based on that, after collecting samples and conducting tests, KEIL has informed that all hazardous waste can be removed as quickly as possible. It is reported by the Corporation authorities that measures have been taken to completely clear the site and restore it by 15th December 2024.

13. Also it is reported that a decision has been made in the Corporation council meeting to demolish the MCF and construct an STP as part of the Amrut Project in the area included

All the facts stated above are true to the best of my knowledge, information and belief

Dated this, the 12th day of December 2024.

For and on Behalf of the Kerala State Pollution Control Board



SAUMA HAMEED
Environmental Engineer

A handwritten signature in green ink, appearing to read "Sauma Hameed", written over a diagonal line.

Environmental Engineer

District Office, Kozhikode

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION NO 662/2023(SZ)

REPORT FILED BY THE SENIOR ENVIRONMENTAL
ENGINEER, KERALA STATE POLLUTION CONTROL BOARD,
FOR AND ON BEHALF OF THE 2ND RESPONDENT

Adv. Rema Smrithi.

•
ADDITIONAL STANDING COUNSEL FOR THE RESPONDENT:

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(PRINCIPAL BENCH)

O.A. NO. 662/2023

Suo Moto

::

Petitioner

Vs.

State of Kerala & Others

::

Respondents

VOLUME-I

INDEX

Sl. No.	Description	Page
1	Report filed by the Senior Environmental Engineer, Legal cell, Regional Office, Ernakulam for and on behalf of 2 nd Respondent	1-4

Dated this the 30th day of October 2023

Adv. Rema Smrithi,

ADDITIONAL STANDING COUNSEL FOR THE 2ND RESPONDENT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(PRINCIPAL BENCH)**

O.A. NO. 662/2023

Suo Moto

**::
Vs.**

Petitioner

State of Kerala & Others

::

Respondents

REPORT FILED BY THE SECOND RESPONDENT IN THE ABOVE CASE

I, Vinaya. K.S, Senior Environmental Engineer, Legal Cell, Kerala State Pollution Control Board, Ernakulam, do hereby solemnly affirm and state as follows:

1. I am the Senior Environmental Engineer, Kerala State Pollution Control Board (hereinafter referred to as Board), and duly authorised to represent the 2nd respondent in the above case. I am aware of the facts affirmed by me in this report. I am swearing this report based on the best of my knowledge, information and belief and the facts revealed from the records.
2. The above Suo Motu Case is taken on records by this Hon'ble Court in view of the fire that broke out at the material collection facility of the Kozhikode Corporation at West Hill, Beach Road, Kozhikode on 08-10-2023 at around 9.30 am. It is respectfully submitted that this report is filed pursuant to the suo motu proceedings initiated by this Hon'ble Court on 19-10-2023.
3. It is submitted that the Kozhikode Corporation is having a population ie, about 6,13,255. The Corporation is having valid Authorization from the Board up to 26.08.2024. It is submitted that at present the Corporation is having 3 Material Collection Facility at West Hill (area: 900 m² 20 TPD ...)

Njeliyanparambu (area: 318m², 10TPD) & Nellikode (area:435m², 10 TPD).

4. On 08.10.2023, at approximately 9.30 a.m., a fire broke out at the Corporation's Material Collection Facility (MCF) located in West Hill. The details of the MCF are submitted as follows:

The MCF building is located on a 40-cent plot and has a built-up area of 16,000 square feet. The Material Collection Facility (MCF) is managed by Konari Advanced Polymers under a contract with the Kozhikode Corporation. The previous contract expired on March 31st, and it was renewed on August 28th. According to the agreement till 31.03.2023, the waste was handed over to the waste management unit Konari Advanced Polymers, it was then subjected to further processing at Malabar Process Recycling & Manufacturing in Palakkad before being delivered to Dalmia Cements Ltd in Thiruchirapalli. At the time of completion of the agreement, the firm has removed all the waste from the plant. As soon as the agreement expired, new tender was invited and newly tendered agency Konari Advanced Polymers itself commenced waste disposal operations.. The MCF has a capacity to handle 600 tons per day (TPD) of waste. Daily sweeping waste is collected from 8 circles and 3 zones, totaling approximately 2.5 TPD. The waste that was removed from the roadside by the sanitation workers of the Corporation from April 1st to August 28th is now located here. Due to the contract's expiration, there was 419.95 tons per day (TPD) of waste stored at the facility. After the contract was renewed on October 7th, more than 218.7 TPD of waste was removed, resulting in a remaining balance of more than 200 TPD at the facility at the time of the fire.

5. The Board officers visited the site on 08.10.2023 & 09.10.2023, The fire had been completely contained and the accumulated waste was being cleared by the JCB machines at the time of inspection on 09.10.2023. During the visit, Health Inspector (HI) was also present. A report dated 13.10.2023 was given by the

6. More than seven fire force units, supported by the Territorial Army and local volunteers, diligently worked for over ten hours to successfully extinguish the flames. The fire was brought under control by 1.30 pm and it was completely extinguished by 7 pm. A JCB was used to stir the plastic waste and sprayed water to prevent the fire from spreading further. The MCF is situated within a non-residential area. This location proved to be advantageous in terms of firefighting efforts as it minimized the risk of the fire spreading to nearby residential properties, thereby mitigating the potential impact on human lives.
7. Air monitoring location was identified within 0.5 to 1 km radius of the MCF site, specifically in the N-E direction. Continuous air monitoring was conducted over a 16-hour period, commencing at 2 p.m. on 08.10.2023 and concluding at 6 a.m. on 09.10.2023. This extended monitoring duration was intended to capture any fluctuations and changes in air quality that might have occurred throughout the evening and night. As per the analysis report of Air Monitoring conducted on 08.10.2023, the parameters average PM 10, PM 2.5, NO_x & SO₂ were examined. The SO₂ and NO_x values for 8 hours are 0.231 µg/m³ and 1.676 µg/m³ respectively which are within the permissible limits of 80 µg/m³ each for 24 hours. The PM 10 and PM 2.5 are 50 µg/m³ and 34 µg/m³ respectively which are within the permissible limits of 100 µg/m³ and 60 µg/m³ for 24 hours. (A copy which is mentioned is enclosed herewith **Annexure-R2 (1)**).
8. According to the report submitted by the Secretary, Kozhikode Corporation on 13.10.2023 that the source of the fire could not be attributed to either a short circuit or spontaneous combustion and the MCF had been without a power connection for the past two months, eliminating the possibility of a short circuit. The fire is said to have started among neatly stacked

Police Commissioner for investigation. (A copy which is mentioned is enclosed herewith **Annexure-R2 (2)**).

9. There were 4 firefighting equipment available in the MCF. There was no power connection in the MCF at the time of the fire.

All the facts stated above are true to the best of my knowledge, information and belief.

Dated this the 30th day of October 2023



Vinaya
VINAYA K.S.
Senior Environmental Engineer
Kerala State Pollution Control Board
Regional Office
Gandhi Nagar, Kochi-682 020

SENIOR ENVIRONMENTAL ENGINEER
LEGAL CELL, ERNAKULAM

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

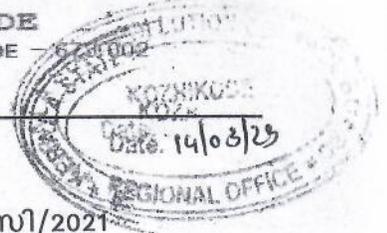
കോഴിക്കോട് ജില്ലാ ഓഫീസ്

DISTRICT OFFICE, KOZHIKODE

3rd FLOOR, ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE

Telefax: 2300745, 46, 47

www.keralapcb.org



പിസിബി/കെകെഡി/ഡിഒ/ജെൻ/എൻജിറ്റി ഒഎ/606/ഡിഎൽഎംസി/2021

തീയതി: 09.03.2023

പ്രേഷിത

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ.

സ്വീകർത്താവ്

സെക്രട്ടറി,

കൊയിലാണ്ടി/പയ്യോളി/വടകര/ഫറൂക്ക്/രാമനാട്ടുകര/മുക്കം/കൊടുവള്ളി/കോഴിക്കോട് കോർപ്പറേഷൻ.

വിഷയം: പ്ലാസ്റ്റിക് മാലിന്യങ്ങൾ ശേഖരിച്ച് യഥാവിധി റിസൈക്ലേർസിന് നൽകുന്നത് -സംബന്ധിച്ച്

സൂചന: ബ്രഹ്മപുരം ബയോമെനിംങ്ങ് സൈറ്റിലെ തീപിടുത്തം, ഞെളിയൻ പറമ്പിലെ തീപിടുത്തം.

താങ്കളുടെ അധികാര പരിധിയിൽ വരുന്ന സ്ഥലങ്ങളിലെ പ്ലാസ്റ്റിക് മാലിന്യങ്ങൾ യഥാവിധി ശേഖരിച്ച് MCF, MRF എന്നിവിടങ്ങളിലേക്ക് എത്തിക്കുന്നുണ്ടെന്നും ആയവ അംഗീകൃത റിസൈക്ലേർസിന് നൽകുന്നുണ്ടെന്നും ഉറപ്പുവരുത്തേണ്ടതാണ്. കൂടാതെ കഴിഞ്ഞ ദിവസങ്ങളിൽ ബ്രഹ്മപുരത്തും, ഞെളിയൻ പറമ്പിലും ഉണ്ടായത് പോലെ യുള്ള തീപിടുത്ത സാഹചര്യം ഒഴിവാക്കുന്നതിന് അതാതു തദ്ദേശസ്വയംഭരണ സ്ഥാപനങ്ങളിലെ MCF, MRF എന്നിവിടങ്ങളിൽ ആവശ്യമായ Fire fighting സംവിധാനം ഒരുക്കേണ്ടതാണ്. നിലവിൽ കെട്ടിക്കിടക്കുന്ന തരം തിരിച്ച പ്ലാസ്റ്റിക്/ റിജക്ട്സ് എന്നിവ എത്രയും പെട്ടെന്ന് അംഗീകൃത ഏജൻസിവഴി നിർമ്മാർജ്ജനം ചെയ്ത് 15 ദിവസത്തിനകം ഈ ഓഫീസിൽ മറുപടി സമർപ്പിക്കേണ്ടതാണ്.

AE 1
14/3/23

വിവരസ്തതയോടെ.
2/10

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ.

പകർപ്പ്: ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ, മേഖലാകാര്യാലയം,

Translation of AnnexureR2(2)a

PCB/KKD/DO/GEN/NGT OA/606/DLMC/2021

Date: 09.03.2023

From

Environmental Engineer

To

The Secretary,

Koyilandy / Payyoli / Vadakara / Farook /

Ramanattukara /Mukkam / Koduvally / Kozhikode Corporation

Subject: Proper Collection and Disposal of Plastic Waste to Recyclers - regarding;

Reference: Fire incidents at Brahmapuram Biomining Site and Njeliyanparambu.

Sir,

You are hereby directed to ensure that plastic wastes within your jurisdiction are collected properly and are transported to MCF's (Material Collection Facility) and MRF's (Material Recovery Facility) and the same are being handed over to authorized recyclers. Furthermore, to prevent situations similar to the recent fire incidents at Brahmapuram and Njeliyanparambu, necessary firefighting systems must be set up at the MCF and MRF facilities under the respective local bodies. The stored/segregated plastic/rejects must be cleared at an earliest through authorized agencies, and a compliance report must be submitted to this office within 15 days.

Yours faithfully s/d

Environmental Engineer

Copy to: Chief Environmental Engineer, Regional Office Kozhikode.



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

കോഴിക്കോട് ജില്ലാ ഓഫീസ്

DISTRICT OFFICE, KOZHIKODE

3rd FLOOR, ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE - 673 002

Ph: 0495-2300745

kspcb.kerala.gov.in



രജിസ്ട്രേർഡ് എ/ഡി

PCB/KKD/DO/GEN-193/Kozhikode corporation-SWM/2023

തീയതി: 17.06.2023

അടിയന്തിരം

പ്രേഷിതൻ

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സ്വീകർത്താവ്

സെക്രട്ടറി

കോഴിക്കോട് കോർപ്പറേഷൻ

o/c
DESPATCHED
Date: 17/6/23

വിഷയം:- കോഴിക്കോട് കോർപ്പറേഷനിലെ മാലിന്യ സംസ്കരണ കേന്ദ്രത്തിലെ മാലിന്യം- ജനങ്ങൾക്കുണ്ടാകുന്ന ദുരിതം ഒഴിവാക്കുന്നത് -സംബന്ധിച്ച്.
സൂചന:- 08.06.2023 ലെ DC KKD/2896/2023/F4 നമ്പർ ജില്ലാ കളക്ടറുടെ ഉത്തരവ്.

സർ,
മേൽ സൂചന ഉത്തരവിന്റെ അടിസ്ഥാനത്തിൽ 13.06.2023 ന് ബോർഡ് ഉദ്യോഗസ്ഥർ നടത്തിയ സ്ഥല പരിശോധനയിൽ താഴെ പറയുന്ന കാര്യങ്ങൾ നിരീക്ഷിച്ചു.

1. ബയോമൈനിംഗ് ഏരിയയിൽ Sorting and segregation പൂർത്തിയാക്കി വേർതിരിച്ച recyclable waste പൂർണ്ണമായി നീക്കം ചെയ്ത് പ്രസ്തുത സ്ഥലം ക്വാറി വേസ്റ്റ് മേൽ മണ്ണിട്ട് earth filling ചെയ്തു നിരപ്പാക്കുന്ന പ്രവൃത്തി നടന്നു വരുന്നതായി കണ്ടു.
2. ബയോമൈനിംഗ് റിജക്ട്സ്- നു മുകളിൽ ടാർപോളിൻ ഷീറ്റുകൾ ഉപയോഗിച്ച് കവർ ചെയ്യുന്ന പ്രവൃത്തി നടക്കുന്നുണ്ടായിരുന്നു. സൈറ്റ് സൂപ്പർവൈസർ ശ്രീ. ദിലീപ് അറിയിച്ചതനുസരിച്ച് ഇതിനു മുകളിൽ HDPE liner, geo liner എന്നിവ വിരിച്ച് മണ്ണ് നിരത്തി പൂർത്തകിടി വെച്ചു പിടിപ്പിക്കുന്നതിനാണ് ഉദ്ദേശിക്കുന്നതെന്ന് അറിയിച്ചു. എന്നാൽ സ്ഥല പരിശോധനയിൽ നിലവിൽ സൈറ്റിൽ

ഷീറ്റുകൾ സഹായിക്കുന്നതാണ്. എന്നാൽ capping നടത്തുന്നത് Solid Waste Management Rules 2016-ലെ Schedule I പ്രകാരം (specification for landfills) ശാസ്ത്രീയമായിത്തന്നെ ചെയ്യേണ്ടതാണ് എന്ന് ഉണർത്തുന്ന അല്ലാത്ത പക്ഷം സമീപ ഭാവിയിൽ തന്നെ 'leachate' മൂലമുള്ള പരിസ്ഥിതി മലിനീകരണം കുടുതൽ രൂക്ഷമാവുന്നതാണ് എന്ന് ഓർമ്മപ്പെടുത്തുന്നു.

മേൽ പറഞ്ഞത് capping area യിലെ പ്രശ്നം മാത്രമാണ്. കുടുതൽ ഗുരുതരമായ leachate പ്രശ്നം windrow composting area യിൽ നിന്നുള്ളത് ഇനിയും പരിഹരിക്കപ്പെടാതെ തുടരുകയാണ്.

2022 ജൂണിലെ മഴക്കാലത്ത് കോഴിക്കോട്- ഒളവണ്ണ പഞ്ചായത്തിലെ ബേപ്പൂർ കല്ലായി കനാൽ പൊതു ജലാശയം മലിനമായതു സംബന്ധിച്ച് പരിശോധന നടത്തിയതിൽ, ആയതിനുള്ള കാരണം ഞെളിയൻ പറമ്പിൽ നിന്നുള്ള leachate ആണെന്ന് കണ്ടെത്തിയതിനെ തുടർന്ന് ഈ ഓഫീസിൽ നിന്ന് 02.06.2022 ന് താങ്കൾക്ക് നിർദ്ദേശകത്ത് നൽകിയിരുന്നതാണ്.

പ്രസ്തുത നിർദ്ദേശങ്ങൾ ആരോഗ്യ കാര്യസ്ഥിരം സമിതി മുഖാന്തിരം കൗൺസിലിൽ സമർപ്പിക്കുകയും ,LTP സ്ഥാപിക്കുന്നതിനുള്ള DPR തയ്യാറാക്കുന്നതിന് ശുചിത്വ മിഷൻ എംപാനൽ ചെയ്ത ഏജൻസികളിൽ നിന്ന് പ്രൊപ്പോസൽ ക്ഷണിക്കുന്നതിനുള്ള തുടർ നടപടി സ്വീകരിച്ചു വരുന്നതായും താങ്കളുടെ ഓഫീസിൽ നിന്ന് മറുപടി സമർപ്പിച്ചിരുന്നു. എന്നാൽ നാളിതുവരെ LTP യ്ക്കുള്ള DPR സമർപ്പിച്ചിട്ടില്ല എന്ന് മാത്രമല്ല പ്രസ്തുത നിർദ്ദേശ കത്തിൽ പറഞ്ഞ പ്രകാരമുള്ള short term activities പോലും നടപ്പിൽ വരുത്തിയിട്ടില്ല. പ്രസ്തുത വിഷയത്തിന്റെ ഗൗരവം ചൂണ്ടിക്കാണിച്ച് ബോർഡ് സമയാ സമയങ്ങളിൽ നൽകിയ നിർദ്ദേശങ്ങൾക്കൊന്നും ഗുണകരമായ ഫലപ്രാപ്തി കൈവരിച്ചതായി കാണാത്തത് നിരാശാ ജനകമാണ്. 05.05.2023 നു ബോർഡ് കോർപ്പറേഷൻ സെക്രട്ടറിക്ക് നൽകിയ water (prevention of control of Pollution) Act 1974 പ്രകാരമുള്ള നോട്ടീസിന്റെ പകർപ്പ് ഉള്ളടക്കം ചെയ്യുന്നു. (ആയതിന് താങ്കൾ നാളിതുവരെ മറുപടി സമർപ്പിച്ചിട്ടില്ല.) ഇപ്പോഴും window composting area യുടെ പിൻഭാഗത്തു നിന്നും കോർപ്പറേഷന്റെ leachate, ഒരു സംസ്കരണവും കൂടാതെ public drain വഴി പുറത്തേക്ക് ഒഴുകുന്നുണ്ട് എന്നതാണ് യാഥാർത്ഥ്യം.

മേൽ പ്രശ്നങ്ങൾക്ക് ശാശ്വത പരിഹാരം കാണുന്നതിന് വേണ്ട നടപടികൾ ത്വരിതഗതിയിൽ നടപ്പിലാക്കേണ്ടതാണ്.

LTP സ്ഥാപിച്ച് ആയത് പ്രവർത്തന ക്ഷമമാകുന്നതു വരെ leachate പുറത്തേക്കൊ

പ്രഖ്യാപിക്കുന്നതിനും സെറ്റിൽ ചെയ്യുന്നതിനുമായി 02.06.2022 -ൽ നൽകിയ മാർഗ്ഗ നിർദ്ദേശം നടപ്പിൽ വരുത്തേണ്ടതാണ് എന്ന് അറിയിക്കുന്നു. പ്രശ്നത്തിന്റെ ഗൗരവം കണക്കിലെടുത്ത് അടിയന്തിര നടപടി കൈക്കൊള്ളുന്നതിനും പൂർത്തീകരണ റിപ്പോർട്ട് രണ്ടാഴ്ചക്കുള്ളിൽ സമർപ്പിക്കുന്നതിനും നിർദ്ദേശിക്കുന്നു.



വിശ്വസ്തതയോടെ,

Vandana / 4/4

എൻവയോൺമെന്റൽ എൻജിനീയർ

ഉള്ളടക്കം:

1. 02.06.2022 നു നൽകിയ നിർദ്ദേശ കത്തിന്റെ പകർപ്പ്.
2. 05.05.2023 ന് കോഴിക്കോട് മേഖലാ കാര്യാലയത്തിൽ നിന്നും നൽകിയ നോട്ടീസ്.

പകർപ്പ്:

1. ബഹു.ജില്ലാ കളക്ടർ, കോഴിക്കോട് .
2. ചീഫ് എൻവയോൺമെന്റൽ എൻജിനീയർ, മേഖലാ കാര്യാലയം, കോഴിക്കോട്

Translation of AnnexureR2(2)b

Registered A/D

PCB/KKD/DO/GEN-193/Kozhikode Corporation-SWM/2023 Date: 17.06.2023

URGENT

From

Environmental Engineer

To

The Secretary

Kozhikode Corporation

Subject: Addressing the public grievances caused by inappropriate waste management at the Solid Waste Management facility of Kozhikode Corporation- Regarding;

Reference: District Collector's Order No. DC KKD 2896/2023/F4 dated
08.06.2023

Sir,

During the site inspection conducted by Board officials on 13.06.2023, based on the order under reference the following observations were made.

1. It was noticed that sorting and segregation have been completed in the bio-mining area, and all recyclable wastes have been entirely removed. The process of levelling and earth filling the said area using quarry waste was seen ongoing.

2. The bio mining rejects were being covered with tarpaulin sheets. According to the site supervisor, Mr. Dilip, it is planning to further cover the area with HDPE liners and geo liners, then level the soil and plant grass above it. However, during

the inspection, only tarpaulin sheets were found covering the piled rejects, which is not scientifically adequate. The tarpaulin provides temporary protection against heavy rainfall during the monsoon. But it is reminded that capping must be done scientifically, as per Schedule 1 (Specifications for Sanitary Landfills) of the Solid Waste Management Rules, 2016. Failure to do so may lead to severe environmental pollution from leachate in the near future. The above issue pertains only to the capping area. However, a more severe leachate problem from the windrow composting area remains unresolved.

A direction letter was already issued from this office on 02.06.2022 on the basis of investigation done during the monsoon season of 2022, regarding the pollution of the Beypore - Kallai Canal in the Olavanna Panchayat of Kozhikode district, caused by the leachate flow from Njeliyanparambu.

Consequently, it was informed in your reply that that Board directions were presented in the Council meeting through the Health Standing Committee, and proposals were invited from agencies empanelled by the Suchitwa Mission for preparing the DPR for establishing a Leachate Treatment Plant. However, the DPR has not even been submitted till date, nor have the short-term measures outlined in the Board direction letter been implemented.

Despite the repeated directions issued by the Board, no effective outcomes have been achieved, which is disappointing. A notice under the Water (Prevention and Control of Pollution) Act, 1974, issued to the Corporation Secretary on 05.05.2023, is enclosed herewith. No response had been received to this notice till date.

Even now, untreated leachate from the Corporation's windrow composting area continues to flow into public drains without any treatment.

Immediate measures must be urgently implemented to resolve the above mentioned issues permanently. The directions issued on 02.06.2022 for collecting, settling, and treating the leachate must be implemented immediately and continued until the Leachate Treatment Plant (LTP) is established and becomes operational. Additionally, a completion report detailing the implementation of these measures must be submitted within two weeks.

Yours faithfully,

s/d

Environmental Engineer

Enclosures:

1. Copy of the directive issued on 02.06.2022.
2. Copy of the notice issued by the Kozhikode Regional Office on 05.05.2023.

Copy to:

1. The Hon'ble District Collector, Kozhikode.
2. Chief Environmental Engineer, Regional Office, Kozhikode.

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്



കോഴിക്കോട് റീജ്യണൽ ഓഫീസ്
REGIONAL OFFICE, KOZHIKODE



Phone: 0495-2300744 Mail: pcbrokkd@gmail.com Website: ksptb.kerala.gov.in

3rd FLOOR, ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE - 673 092

നം. പിസിബി/ആർഒ കെകെഡി/എംഎസ്ഡബ്ല്യു/36/06

തീയതി: 24.08.2023

പ്രോഫിത

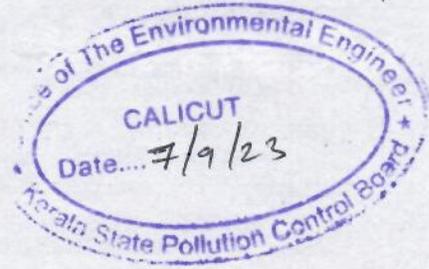
ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സൂപ്രിക്ടന്റാവ്

സെക്രട്ടറി

കോഴിക്കോട് മുൻസിപ്പൽ കോർപ്പറേഷൻ

കോഴിക്കോട്



വിഷയം:- ഞെളിയൻ പറമ്പ് trenching ground ബയോമൈനിംഗ് പൂർത്തിയാക്കുന്നതിന് - സംബന്ധിച്ച്.

- സൂചന:-
1. ഈ ഓഫീസിൽനിന്നും 21.08.2023 ൽ നടത്തിയ സ്ഥല പരിശോധന.
 2. 05.05.2023 തീയതിയിലെ ഈ ഓഫീസിലെ PCB/RO/KKD/LEGACY WASTE/595/2021 നമ്പർ കാരണം കാണിക്കൽ നോട്ടീസ്
 3. 17.06.2023 തീയതിയിലെ ജില്ലാ ഓഫീസിലെ PCB/KKD/DO/GEN-KOZHIKODE CORPORATION-SWM/2023 നമ്പർ കത്ത്.

SWM file

OE2

KKD Corporation

സർ,

സൂചനകളിലേയ്ക്ക് താങ്കളുടെ ശ്രദ്ധ ക്ഷണിയ്ക്കുന്നു. 21.08.2023 തീയതിയിൽ ബോർഡിന്റെ മേഖലാ കാര്യാലയ ഉദ്യോഗസ്ഥർ നടത്തിയ സ്ഥല പരിശോധനയിൽ താഴെ പറയുന്ന കാര്യങ്ങൾ നീരീക്ഷിച്ചു.

Dump site - ലെ മാലിന്യം പൂർണ്ണമായും നീക്കി മെയിൻ റോഡിനു

parallel ആയി കൂട്ടി ടാർപോളിൻ ഷീറ്റുകൾ വച്ചു മൂടിയതായി കണ്ടു. സൂചന (3)

തീയതിയിലെ ബോർഡിലെ ജില്ലാ ഓഫീസ് എൻവയോൺമെന്റൽ എഞ്ചിനീയറുടെ പരിശോധനയിൽ ഞെളിയൻ പറമ്പിലെ ബയോ മൈനിംഗ് റിജെക്ട്സ് -നു മുകളിൽ

HDPE liner, geo liner എന്നിവ ഉപയോഗിച്ച് മണ്ണ് നിരത്തി പുൽതകിടി വെച്ച് പിടി

പ്പിക്കുന്നതിനാണ് ഉദ്ദേശിക്കുന്നതെന്ന് അറിയിച്ചിരുന്നുവെങ്കിലും 21.08.2023 തീയതി

യിലെ പരിശോധനയിൽ അവ ശാസ്ത്രീയമായി ചെയ്തതായി അനുഭവപ്പെട്ടില്ല.

സൂചന (3) പ്രകാരം ബോർഡിന്റെ കോഴിക്കോട് ജില്ലാ ഓഫീസിലെ എൻവയോൺമെന്റൽ എഞ്ചിനീയറുടെ നിർദ്ദേശ പ്രകാരം മറ്റുകാലത്തെ വലിയ തോതിലുള്ള

മഴ നേരിട്ട് പതിയ്ക്കുന്നത് ഒഴിവാക്കുന്നതിന് താൽക്കാലിക നടപടി എന്ന നില

യിൽ മാത്രമാണ് ഈ ടാർപോളിൻ ഷീറ്റുകൾ സഹായിക്കുക എന്നത് താങ്കളെ

7/9/23

*2684
9/9/23*

അറിയിച്ചതാണ്. കൂടാതെ capping നടത്തുന്നത് Solid Waste Management Rules 2016 ലെ Schedule 1 പ്രകാരം ശാസ്ത്രീയമായി തന്നെ ചെയ്യേണ്ടതാണെന്ന് കർശന നിർദ്ദേശം നൽകിയിട്ടുള്ളതുമാണ്.

capping നിന്നും ഉള്ള വാതകങ്ങൾ പുറത്തേക്ക് പോകാനുള്ള vent pipe കൾ, ലീച്ചേറ്റ് കളക്ഷനുള്ള drains, collection tank and treatment facilities കൾ ഒന്നും തന്നെ ചെയ്തിട്ടില്ല എന്ന് കണ്ടു. capping ശാസ്ത്രീയമല്ലാത്ത പക്ഷം വേനൽക്കാലത്ത് അന്തരീക്ഷ താപനില കൂടുമ്പോൾ ഈ വാതകങ്ങൾ മൂലം fire hazard ഉണ്ടാകാനുള്ള സാധ്യതയും കൂടുതലാണ്. ലീച്ചേറ്റ് മൂലം ഉള്ള പരിസ്ഥിതി മലിനീകരണം കൂടുതൽ രൂക്ഷമാവുന്നതിനും സാധ്യതയുണ്ട്.

ആയതിനാൽ ചുവടെ നിർദ്ദേശിയ്ക്കുന്ന കാര്യങ്ങൾ കർശനമായി പാലിച്ച് ഈ ഓഫീസിൽ 15 ദിവസത്തിനുള്ളിൽ റിപ്പോർട്ട് സമർപ്പിയ്ക്കേണ്ടതാണ്.

1. Capping Solid Waste Management Rules 2016 ലെ Schedule 1 പ്രകാരം കർശനമായി തന്നെ ചെയ്യേണ്ടതാണ്.
2. Zone 1 ന്റെ ഒരു ഭാഗത്തായി കൂട്ടിയിട്ട rejects എത്രയും പെട്ടെന്ന് bail ചെയ്ത authorised recyclers വഴി നിർമ്മാർജ്ജനം ചെയ്യേണ്ടതാണ്.
3. 2022 ജൂണിലെ മഴക്കാലത്ത് കോഴിക്കോട് ഒളവണ്ണ പഞ്ചായത്തിലെ ബേപ്പൂർ -കല്ലായ് കനാൽ പൊതുജലാശയം മലിനമായത് സംബന്ധിച്ച് പരിശോധന നടത്തിയതിൽ ഞെളിയൻ പറമ്പിലെ leachate ആണെന്ന് കണ്ടെത്തിയതിനെ തുടർന്ന് ജില്ലാ എൻവയോൺമെന്റൽ എഞ്ചിനീയർ നിർദ്ദേശം നൽകിയിരുന്നതും Leachate treatment plant സ്ഥാപിയ്ക്കാനുള്ള DPR സമർപ്പിയ്ക്കുമെന്നും , മറ്റു നടപടികൾ സ്വീകരിയ്ക്കുമെന്നും താങ്കൾ മറുപടി നൽകിയിരുന്നതുമാണ്. നാളിതുവരെ നടപടി എടുക്കാത്തതിനാൽ സൂചന (2) പ്രകാരം താങ്കൾക്ക് നോട്ടീസ് നൽകിയിട്ടുണ്ട്. കാരണം കാണിക്കൽ നോട്ടീസിന് തുടർനടപടി എടുക്കുകയോ, മറുപടി നൽകുകയോ ഉണ്ടായിട്ടില്ല. ഇത് നിമയലംഘനം ആണെന്ന് അറിയിക്കുന്നു. Leachate collection and treatment plant കല്ലായി പുഴയുടെ മലിനീകരണം ഒഴിവാക്കുന്നതിനും (NGT O.A 673/18) അത്യന്താപേക്ഷിതമാണ്. ആയതിനാൽ എത്രയും വേഗം നടപടി പൂർത്തീകരിയ്ക്കണം എന്നറിയിക്കുന്നു.

4. NGT OA 519/2019 പ്രകാരം ഞെളിയൻ പറമ്പ് ഡമ്പ് സൈറ്റുമായി ബന്ധപ്പെട്ട് എല്ലാ മാസവും പ്രദേശത്തെ 4 കിണറുകളിൽനിന്നും വെള്ളം ശേഖരിച്ച് പരിശോധന നടത്തി വരുന്നുണ്ട്. വെള്ളത്തിന്റെ പരിശോധനാ ഫല പ്രകാരം ജലത്തിന്റെ 19 പരാമീറ്റേഴ്സിന്റെ ഫലം സൂചിപ്പിയ്ക്കുന്നത്. കുടിയിടാനും, പ്രാഥമിക ആവശ്യത്തിനും ഉപയോഗമല്ല എന്നാണ്. തുടർന്ന് ഇവിടങ്ങളിലെ വെള്ളം കുടിയിടാൻ ഉപയോഗിയ്ക്കാവുന്നതുവരെ കോർപ്പറേഷൻ, മേൽ നോട്ടത്തിൽ വെള്ളം എത്തിയ്ക്കണമെന്ന് നിർദ്ദേശിച്ചിരുന്നു. എന്നാൽ നാളിതുവരെ നടപടികൾ ഒന്നും സ്വീകരിച്ചിട്ടില്ല എന്നതിനാൽ സൂചന (2) പ്രകാരം കാരണം കാണിക്കൽ നോട്ടീസ് നൽകിയിരുന്നു. ആയതിനാൽ ഈ വിഷയത്തിൽ എത്രയും പെട്ടെന്ന് നടപടികൾ സ്വീകരിയ്ക്കണമെന്ന് അറിയിക്കുന്നു.
5. അടിയന്തിര പ്രാധാന്യം നൽകി fire fighting സംവിധാനങ്ങൾ സ്ഥാപിയ്ക്കണം എന്ന് അറിയിക്കുന്നു.
6. പരിശോധന സമയത്ത് ഞെളിയൻപറമ്പ് ഡമ്പ് സൈറ്റിൽ bio mining പ്രക്രിയ കഴിഞ്ഞതായി കാണുവാൻ സാധിച്ചു. Bio mining ചെയ്ത് നിരപ്പാക്കിയെങ്കിലും, അവിടെ ഉള്ള plastic waste പൂർണ്ണമായും നീക്കം ചെയ്തിട്ടില്ല. അത് എത്രയും പെട്ടെന്ന് നീക്കം ചെയ്യേണ്ടതാണ്. കൂടാതെ Zonta infratech biomining പ്രവർത്തനത്തിന്റെ പ്രതിമാസ സ്റ്റാറ്റസ് റിപ്പോർട്ട് സമയാസമയങ്ങളിൽ ബോർഡിനു നൽകേണ്ടതാണ് എന്ന് നിരന്തരം അറിയിച്ചിട്ടുണ്ടെങ്കിലും ആയത് ലഭിക്കാറില്ല. ആയതിനാൽ biomining/capping പ്രവർത്തികളുടെ നിലവിലെ അവസ്ഥ കാണിച്ചുകൊണ്ട് റിപ്പോർട്ട് എത്രയും പെട്ടെന്ന് തന്നെ സമർപ്പിയ്ക്കണം എന്ന് അറിയിയ്ക്കുന്നു. ആയതിൽ biomining പ്രവർത്തികളുടെ അളവ്, ശാസ്ത്രീയമായി capping പ്രവർത്തികൾ നടത്തുന്നുണ്ട് എന്നീ കാര്യങ്ങൾ കാണിക്കുന്നതായിട്ടുള്ള തെളിവുകൾ (photos) ഉൾപ്പെടുത്തേണ്ടതാണ്. National Green Tribunal (NGT), Central Pollution Control Board തുടങ്ങിയ ഓഫീസുകളിലേയ്ക്ക് റിപ്പോർട്ട് സമർപ്പിയ്ക്കുന്നതിന് ഇത്തരം documentation അനിവാര്യമാണ് എന്നു കൂടി അറിയിയ്ക്കുന്നു.

Translation of Annexure R2 (2)C

No.PCB/RO KKD/MSW/36/6

Dated 24/08/2023

From

The Chief Environmental Engineer

To

The Secretary

Kozhikode Municipal Corporation

Subject: Completion of Biomining in the Njeliyanparambu trenching ground –
Regarding;

References

1. Site inspection conducted on 21st August, 2023 from this office.
2. Show Cause Notice by number PCB/RO/KKD/LEGACY WASTE/595/2021 dated 05.05.2023 from this office
- 3.Direction letter from the Board district office by number PCB/KKD/DO/GEN-KOZHICODE CORPORATION-SWM/2023 dated 17.06.2023.

Sir

Inviting your attention to the references above. During the site inspection conducted by the Regional Officers of the Board vide reference 1, the following observations were made

It was observed that the waste from the dump site had been completely removed and placed parallel to the main road, where it was covered with tarpaulin sheets. During the inspection conducted by the Environmental Engineer of District Office of the Board at Njeliyanparambu on 21.08.2023 it was informed that the intention is to cover the bio-mining rejects in the Njeliyanparambu field with HDFC liner and geo liner followed by levelling Soil and to form lawn above it, but during the inspection conducted it was understood that capping measure was not scientifically implemented.

As per reference (3), it was informed to you vide directions of the Environmental Engineer of the Board District Office Kozhikode that these tarpaulin sheets may serve only as a temporary solution to prevent the direct rainfall on a large-scale during rainy season. Additionally, strict directions have been provided regarding the capping, which should be conducted scientifically as per Schedule 1 of the Solid Waste Management guidelines.

It was observed that no action has been taken to implement vent pipe in the capping area, collection drains & collection tank for leachate, and other treatment facilities. If capping is not done scientifically, the elevated atmospheric temperature in summer season would increase the risk of fire hazard due to formation of gases. Additionally, the oozing out of leachate may worsen the situation, leading to further environmental pollution.

Therefore, it is hereby informed that a report should be submitted to this office within 15 days, after strict implementation of the following measures.

1. Capping should be done strictly as per Schedule 1 of Solid Waste Management Rules 2016.
2. Rejects collected in Zone 1 must be bailed and disposed off through authorized recyclers as early as possible.
3. During the inspection conducted in the rainy season of June 2022 at the Olavanna Panchayat, Kozhikode regarding contamination of public water body near Kallai-Beyepore Canal, the District Environmental Engineer had observed that the leachate from the Njeliyanparambu was causing pollution and accordingly you were instructed to implement a leachate treatment plant and you responded that necessary measures will be taken for materialising the same. Since no action has been initiated, a show cause notice was issued to you vide reference 2, to which no further action or response was received from your end. It is informed that this is a flagrant violation of the law. Installation of leachate collection and treatment plant is inevitable to prevent pollution of the Kallai River (NGT OA 673/18), and hence the same is to be done immediately.
4. As per the Hon'ble orders on NGT OA 519/2019, routine water samples are being collected from four wells at the Njeliyanparambu for conducting analysis on a monthly basis. According to the water test results, the result of 19 parameters of water indicates that it is not suitable for drinking and sanitation purposes. Therefore Kozhikode Corporation was directed to supply water under their supervision. But since no action has been taken till date, a show cause notice has been issued as vide reference (2). Therefore, it is advised to take action as soon as possible in this matter.

5. It is informed that firefighting systems should be installed with utmost importance.
6. During the inspection, it was observed that the bio-mining process has been completed at the Njeliyanparambu dump site. However, although bio-mining was completed, plastic rejects has not been fully removed which must be cleared off immediately. Also the monthly status report of Zonta Infratech's bio-mining activities which is required to be submitted to the Board periodically has not been submitted. Therefore, it is informed that the report should be submitted as soon as possible, indicating the status of the bio-mining and capping activities. The report should include evidence (photos) demonstrating the quantity of bio-mining completed and confirming that the capping was done scientifically. Such photographic evidences are required for the submission of reports to Hon'ble National Green Tribunal (NGT) and the Central Pollution Control Board .It is directed that in view of the seriousness of the matter a reply must be submitted at the earliest with utmost importance. Copies of relevant documents are included.

Sincerely,

S/d

Chief Environmental Engineer

Contents: As above

1. Member Secretary Head Office Thiruvananthapuram:

2. Environmental Engineer

District Office Kozhikode (for urgent follow-up)



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

കോഴിക്കോട് ജില്ലാ ഓഫീസ്

DISTRICT OFFICE, KOZHIKODE

3rd FLOOR, ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE - 673 002

Ph: 0495-2300745

kspcb.kerala.gov.in



PCB/KKD/DO/ GEN-89/MSW/2022

Dated: 13/03/2024..

From

The Environmental Engineer

To

District Joint Director

Local Self Government Departmental

Kozhikode.

Sub:- Reducing the use of plastic in Election campaign - regarding

Ref :-

1. Local Self Government Department Notification No. 255/2021 dated 25/02/2021.
2. Local Self Government Department Order No. 1166/2023/LSGD dated 05/06/2023.
3. Standard Operating Procedure on Action to be taken in case of permitted and banned items used for hoarding dated 10/08/2023.

Sir,

Since the Loksabha Elections are expected to be declared soon and all political parties are actively commencing their campaign activities there is a strong need to ensure reduction in the usage of plastic in election campaign as per Ref (2)

The below mentioned directions need to be followed and its compliance to be ensured for making the election campaign strictly in adherence with Malinyamuktha Keralam Campaign.

1. Campaign boards, banners, hoardings etc should not be made with non recyclable PVC, Polyester, Nylon, Plastic coated cloth materials.
2. Campaign materials as per Government Orders including 100% cotton/plastic free paper/recyclable polyethylene materials used should

have PVC free recyclable logo/QR code embarked on it having name and other details of the unit/certificate from the concerned Pollution Control Board.

3. The polyethylene sheets after use shall be recycled through authorised recycling units or Haritha Karmasenas entrusted by corresponding Local Self Government Institutions. Haritha Karmasenas need to ensure Zero waste by responsibly handing over the collected items to recycling agencies.
4. As per Reference (1) those unauthorized boards, hoarding etc erected not in compliance with Government norms shall be dismantled and the same shall be the responsibility of the Secretary and Field Staff of the concerned local body. Negligence in this regard may be a punishable offence.
5. The dismantled items as per the previous para shall not be collected through public MCF's and shall directly be returned to the corresponding person/organisation.
6. The expenses incurred in dismantling unauthorized hoardings may be imposed from concerned parties and the corresponding local bodies shall levy the penalty accordingly.
7. The joint Director (Urban Affairs) appointed as Nodal Officers to evaluate the progress in the removal of public display boards, hoardings etc shall ensure the compliance of relevant court orders, and Government orders in this regard.
8. The Kerala State Pollution Control Board, Standard Operating procedure on action to be taken in case of permitted and banned items used for hoarding as per Reference (3) may be referred for further clarifications in their regard.

You are hereby reminded to ensure the compliance of all the above mentioned directions.

Yours faithfully,


_____ 4/2

ENVIRONMENTAL ENGINEER.



PCB/KKD/DO/GEN-193/Kozhikode Corporation-SWM/2023.

Dated 01/03/2024.

പ്രേഷിത

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സ്വീകർത്താവ്

സെക്രട്ടറി

കോഴിക്കോട് കോർപ്പറേഷൻ.

വിഷയം :- കോഴിക്കോട് കോർപ്പറേഷനിലെ ഞെളിയൻപറമ്പ് മാലിന്യ സംസ്കരണത്തിലെ ബയോമൈനിംഗ്-സംബന്ധിച്ച്.

സൂചന :-

1. 17/06/2023 തീയതിയിൽ ഈ ഓഫീസിൽ നിന്നും നൽകിയ PCB/KKD/GEN-193/Kozhikode Corporation-SWM/2023. നമ്പർ കത്ത്.
2. Consent no.KSPCB/KZ/ICO/10011326/2023 Valid upto 31/08/2023.

സർ,

സൂചന (1) പ്രകാരം താങ്കൾക്ക് നൽകിയ കത്തിൽ ഞെളിയൻപറമ്പ് മാലിന്യ സംസ്കരണ കേന്ദ്രത്തിലെ ബയോമൈനിംഗ് പ്രവർത്തികൾ Solid Waste Management Rule 2016ലെ Schedule 1 പ്രകാരം ശാസ്ത്രീയമായി തന്നെ ചെയ്യേണ്ടതാണെന്നും ആയതിന്റെ പൂർത്തികരണ റിപ്പോർട്ട് സമർപ്പിക്കുന്നതിനും നിർദ്ദേശിച്ചിരുന്നു.

സൂചന (2) പ്രകാരം ലോഗസി വേസ്റ്റിന്റെ ബയോമൈനിംഗിനായി താങ്കൾക്ക് അനുവദിച്ച പ്രവർത്തന അനുമതിയുടെ കാലാവധി 31/08/2023 തീയതിയിൽ അവസാനിച്ചിട്ടുള്ളതാണ്. ഇനി വരുന്നത് വേനൽക്കാലമായതിനാൽ Atmospheric Temperature ൽ സംഭവിക്കാവുന്ന വർധനവ് Methane ഉൾപ്പെടെയുള്ള വാതകങ്ങളുടെ Generation നും തന്മൂലം അഗ്നിബാധയ്ക്കും സാധ്യത കൂട്ടുന്നതിനാൽ അധിക ജാഗ്രതയോടെ മാലിന്യസംസ്കരണ കേന്ദ്രത്തിന്റെ പ്രവർത്തനം ഉറപ്പുവരുത്തേണ്ടത് അത്യാവശ്യമാണ്. അതിനാൽ തന്നെ മതിയായ ശേഷിയുള്ള അഗ്നിസുരക്ഷ ഉപകരണങ്ങൾ മാലിന്യ സംസ്കരണ കേന്ദ്രത്തിൽ സ്ഥാപിക്കേണ്ടതുണ്ട്.

ബയോമെനിംഗ് പ്രവർത്തിയുടെ പൂർത്തികരണം സംബന്ധിച്ച നിലവിലെ അവസ്ഥ, അഗ്നിസുരക്ഷാ സംവിധാനങ്ങളുടെ പര്യാപ്തത എന്നിവ സംബന്ധിച്ച വിശദ റിപ്പോർട്ട് ഒരാഴ്ചക്കുള്ളിൽ ഈ ഓഫീസിൽ സമർപ്പിക്കേണ്ടതാണ്. അടിയന്തിര പ്രാധാന്യമർഹിക്കുന്ന വിഷയത്തിൽ കാലതാമസം ഒഴിവാക്കുന്നതിന് ശ്രദ്ധിക്കേണ്ടതാണ് എന്ന് ഓർമ്മപ്പെടുത്തിക്കൊള്ളുന്നു.



വിശ്വസ്തതയോടെ

Vinod

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ.

പകർപ്പ്,
ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ,
മേഖലാ കാര്യാലയം.

Translation of Annexure R2(3)

PCB/KKD/DO/GEN-193/Kozhikode Corporation-SWM/2023 Dated 01/03/2024

From

Environmental Engineer

To,

The Secretary
Kozhikode Corporation

Subject:- Regarding Biomining at the waste treatment center at Njeliyanparambu,
Kozhikode Corporation

References:-

1. Letter No. PCB/KKD/GEN-193/Kozhikode Corporation-SWM/2023 dated 17/06/2023 from this office.
2. Consent No. KSPCB/KZ/ICO/10011326/2023 valid up to 31/08/2023.

Sir,

As per Reference (1), a letter was issued instructing that the Biomining activities at the Njeliyanparambu waste treatment center must be carried out scientifically as per Schedule I of the Solid Waste Management Rules, 2016, and to submit the completion report of the same.

As per the Reference (2), the Consent to Operate granted to you for Biomining of legacy waste had expired on 31/08/2023. Considering the upcoming summer season, the potential increase in atmospheric temperature may lead to enhanced generation of gases like methane, which increases the likelihood of fire

hazards. Hence, it is imperative to ensure the functioning of the waste treatment center with utmost caution. Adequate fire safety equipment with sufficient capacity must be installed at the waste treatment center.

A detailed report on the current status of the Biomining activities and the adequacy of fire safety systems must be submitted to this office within one week. It is reminded that delay in addressing this matter of urgent importance must be avoided.

Yours faithfully,

S/d

Environmental Engineer

Copy to:

Chief Environmental Engineer, Regional Office Kozhikode



PCB/KKD/DO/GEN-89/MSW/2022.

Dated 13/03/2024.

പ്രേഷിത

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സ്വീകർത്താവ്

ജില്ലാ ജോയിന്റ് ഡയറക്ടർ
തദ്ദേശസ്വയം ഭരണ വകുപ്പ്
കോഴിക്കോട്.

വിഷയം : പ്ലാസ്റ്റിക് മാലിന്യശേഖരണ കേന്ദ്രങ്ങളിലെ അഗ്നിസുരക്ഷ ഉറപ്പാക്കുന്നതിനുള്ള നടപടികൾ - സംബന്ധിച്ച്.

സൂചന : കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ് ചെയർപേഴ്സന്റെ 02/03/2024 തീയതിയിലെ KSPCB/HO/EE3/SWH-GEN/2023നമ്പർ കത്ത്.

സർ,

താങ്കളുടെ അധികാര പരിധിയിൽ വരുന്ന തദ്ദേശസ്വയം ഭരണ സ്ഥാപനങ്ങളിലെ പ്ലാസ്റ്റിക് മാലിന്യങ്ങൾ യഥാവിധി ശേഖരിച്ച് MCF/RRF എന്നിവിടങ്ങളിലേക്ക് എത്തിക്കുന്നുണ്ടെന്നും ആയവ അംഗീകൃത റീസൈക്ലേർസിന് നൽകുന്നുണ്ടെന്നും ഉറപ്പ് വരുത്തേണ്ടതാണ്.

നിലവിൽ MCF കളിൽ കെട്ടിക്കിടക്കുന്ന Segregated Plastics, Rejects എന്നിവ യഥാസമയങ്ങളിൽ forward linkage നടത്തി MCF കളിൽ നിന്നും ക്ലിയർ ചെയ്യേണ്ടതാണ്. Shredded plastics, bailed plastics bundles എന്നിവ RRF കളിൽ ഡ്യൂക്ഷിക്കുന്ന പക്ഷം അവ വായുമലിനീകരണം നടക്കാൻ സാധ്യതയില്ലാത്ത വിധം store ചെയ്യേണ്ടതാണ്. മാലിന്യ സംഭരണ കേന്ദ്രങ്ങളിൽ അഗ്നിബാധക്ക് സാധ്യതയുള്ളതിനാൽ പര്യാപ്തമായ capacity ഉള്ള അഗ്നിസുരക്ഷ ഉപകരണങ്ങൾ അതാത് കേന്ദ്രങ്ങളിൽ ഉണ്ടെന്ന് ഉറപ്പ് വരുത്തേണ്ടതാണ്.

അഗ്നിബാധ വേളയിലെ സുരക്ഷ ഉറപ്പു വരുത്തുന്നതിനായി മാലിന്യ സംഭരണ കേന്ദ്രങ്ങളിലെ Electrification works കൃത്യമാണെന്ന് ഉറപ്പ് വരുത്തേണ്ടതാണ്.

അടിയന്തര സാഹചര്യങ്ങളിൽ Fire force ന്റെ വാഹനങ്ങൾക്ക് കടന്നു പോകുവാൻ പാകത്തിലുള്ള റോഡ് connectivity മാലിന്യ സംഭരണ കേന്ദ്രങ്ങളിൽ ഉണ്ടെന്ന് ഉറപ്പ് വരുത്തേണ്ടതാണ്.

മേൽ നിർദ്ദേശ പ്രകാരമുള്ള കാര്യങ്ങൾ ഉറപ്പ് വരുത്തി ആയതിന്റെ വിശദ റിപ്പോർട്ട് 15 ദിവസത്തിനുള്ളിൽ ഈ ഓഫീസിൽ മറുപടിയായി സമർപ്പിക്കേണ്ടതാണ്.



വിശ്വസ്തതയോടെ

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

പകർപ്പ്

ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ,
മേഖല കാര്യാലയം.

Translation of AnnexureR2(4)

PCB/KKD/DO/GEN-89/MSW/2022.

Dated: 13/03/2024

From

Environmental Engineer

To

District Joint Director
Local Self-Government Department
Kozhikode.

Subject: Regarding measures to ensure fire safety in plastic waste collection centers

Ref: Letter from Kerala State Pollution Control Board Chairperson No. KSPCB/
HO/ EE3/SWH- GEN/2023 dated 02/03/2024.

Sir,

It should be ensured that the plastic waste in the local self-government bodies under your jurisdiction are properly collected and delivered to the MCF's/RRF's and are given to authorized recyclers.

Segregated Plastics and Rejects currently accumulated in MCF's should be cleared by conducting forward linkage in time bound manner. If Shredded plastics and bailed plastics bundles are stored in RRF's, they should be stored in such a way that there is no possibility of air pollution. As there is a risk of fire in waste storage facilities, it should be ensured that there are adequate fire safety devices with sufficient capacity installed in the respective centers.

In order to ensure safety during fire, it is necessary to ensure that the electrification works in the waste storage facilities are faultless.

It should be ensured that waste storage facilities have adequate road connectivity for fire force vehicles to pass through in case of emergency.

A detailed report of ensuring the matters as per the above instructions is to be submitted in reply to this office within 15 days.

Sincerely

S/d

Environmental Engineer

Copy to: Chief Environmental Engineer, Regional Office.



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

കോഴിക്കോട് റീജ്യണൽ ഓഫീസ്
REGIONAL OFFICE, KOZHIKODE



Phone: 0495-2300744 Mail: pcbrokkd@gmail.com Website: kpcb.kerala.gov.in

3RD FLOOR, ZAFAR'S SQUARE, LAKKAD, KOZHIKODE - 673 002

Ref: PCBRKD/48/2023-AE1

Date: 29.05.2024

From

Chief Environmental Engineer

To

The Secretary

Kozhikode Corporation

Sub:- Immediate action required for Solid Waste Dump Site at
Njeliyanparamba

1. Letter No. PCB/KKD/DO/GEN/COMP(5)2021 dated 02/06/2022
from District Office
2. This Office Show Cause Notice No.
PCB/RO/KKD/LEGACYWASTE/595/2021 dated 05/05/2023
3. Letter No. PCB/KKD/DO/GEN-KOZHIKODE CORPORATION
SWM/2023 dated 17/06/2023 from District Office
4. Letter No. PCB/ROKKD/MSW/36/06 dated 24/08/2023 from this
Office
5. Letter No. PCB/KKD/DO/GEN-193/Kozhikode Corporation-
SWM/2023 dated 01/03/2024 from District Office

13.05.2024. During the inspection, it was observed that the windrow composting operations are currently overloaded and not in proper condition. It is understood that the windrow composting over the past years was not scientifically carried out, resulting in incompletely done windrows with legacy waste, including biodegradable waste, left all over the premises even beyond and outside the windrow composting sheds. The shed housing the windrow composting is insufficient, and old waste from the process is piled up on the premises.

The representative on-site mentioned plans to dry the windrow compost outside, which cannot be permitted during the rainy season due to the risk of leachate formation that could pollute the highly sensitive Kallayi River. As you are aware that the Kallayi River is one among the Polluted River Stretches in India as per NGT case OA 673/2018 under Priority V and continuous actions are being taken by the District level Technical Committee (DLTC) to rejuvenate the river. Kindly note that you are one among the members of DLTC.

It was also observed that the biomining is only partially completed. The capping has not been done scientifically, and no leachate treatment facilities have been provided. However, despite repeated directives, no action has been taken till date. The legacy waste temporarily covered a year ago by the Corporation is now exposed as the tarpaulin sheets are torn and deteriorated. With the onset of the rainy season, there is a significant risk of leachate formation.

It is understood that M/s Black Flies is assigned for windrow composting under a new agreement. During the inspection it was informed that they have cleared 750 tons of waste in 10 days.

Furthermore, the area reclaimed after the biomining process was still observed to be scattered with plastics. This concludes that the biomining was also not properly carried out.

Therefore it is directed to comply with the following directions:

- Construct adequate sheds with concrete flooring and roofing for windrow composting to prevent overloading and ensure effective waste processing.
- Establish effective leachate treatment facilities to prevent contamination of the Kallayi River.
- The incompletely done windrows, which are scattered all over the premises of the windrow composting, shall be immediately dried, composted, and disposed of.
- Ensure that no drying of windrow compost is done outside during the rainy season to prevent leachate formation.
- Complete the biomining activities and implement scientific capping measures for the biomined waste including collection and treatment facilities.
- Ensure that all legacy waste, including plastics, is properly cleared from the reclaimed areas.

Yours faithfully



Chief Environmental Engineer

Copy to

1. The Member Secretary
Kerala State Pollution Control Board } For your kind information
2. The District Collector
Kozhikode } For your kind information
3. The Environmental Engineer
District Office, Kozhikode } For follow up



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

കോഴിക്കോട് ജില്ലാ ഓഫീസ്

DISTRICT OFFICE, KOZHIKODE

3rd FLOOR, ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE - 673 002

Ph: 0495-2300745

kspcb.kerala.gov.in



PCB/KKD/DO/GEN/OA No.05/2024

Dated 23/10/2024

From

The Environmental Engineer

URGENT – NGT Matter

To

The Secretary

Kozhikode Corporation

Sub:- Order dated 01/10/2024 of the Hon'ble NGT in OA No. 05 of 2024 – present status of actions regarding;

Ref :-

1. Letter no F6/10926/23 dated 13/10/2024 submitted by Secretary, Kozhikode Corporation, in reply to Board direction letter dated 12/10/2024 on the subject.

Madam,

Inviting your urgent attention to the subject and reference.

You are here by directed to submit a detailed report on the status of actions regarding the subject, after the submission of the ref (1) letter to this office for submitting details before Hon'ble NGT. Time delay shall be avoided as it is urgent NGT matter. Next hearing is posted on 18/12/2024.

Yours faithfully,

ENVIRONMENTAL ENGINEER.



KOZHIKODE MUNICIPAL CORPORATION

Municipal Corporation Office P.B.NO. 1115, Kozhikode 673 032
 E-mail : secretarykdd@gmail.com
 Website: www-kozhikodecorporation.lsgkerala.gov.in

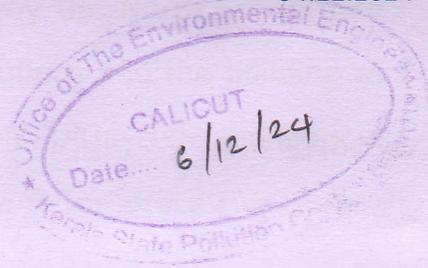


H6- 2404780 -2024

04.12.2024

To

Environmental Engineer
 Kerla Pollution Control Board
 Regional Office
 3rd Floor, Zamorins Square
 Link Road, Kozhikode



Sir,

Sub: Kozhikode municipal corporation – Submission of Report on the Present Status of Action Regarding OA No. 05 of 2024 submitting – Reg.

Ref : 1.No.PCB/KKD/DO/GEN/OA No.05/2024 Dated 23.10.2024 of Environmental Engineer, Kerala State Pollution Control Board, Kozhikode

2. Order date 01/10/2024 of the Hon'ble NGT in OA No.05 of 2024

Hereby submitting the report on the present status of actions taken concerning OA No. 05 of 2024. The report provides outlines the ongoing progress. Kindly review the attached document for further necessary action.

Encl: Report



Yours Faithfully

[Handwritten Signature]
 Secretary

Kozhikode Municipal corporation

REPUBLIC OF MALAYSIA
MINISTRY OF EDUCATION

MEMORANDUM FOR THE RECORD
DATE: 15/11/2011
SUBJECT: ...

1. ...

2. ...

3. ...

4. ...

5. ...

6. ...



Report

The Material Resource Recovery Centre (MRF) located in West Hill (Ward 72) was one of the three MRFs in the Kozhikode Corporation. The centre, which has an area of 9,000 square feet, collected inorganic waste as part of urban sanitation, along with inorganic waste collected by the North Consortium's Haritha Karma Sena (HKS) from homes and institutions and the building was being functioning as a Material Collection Centre (MCF). The collected inorganic waste was baled using a baling machine and sent for processing through authorised agencies.

A fire broke out at the MRF at West Hill, Kozhikode, on Sunday, 8th October 2023 in the morning 6 Fire tenders from various part of the city were immediately rushed in the plant premises and doused the fire. Initially, soldiers from a military rally taking place near the location, along with some locals, arrived to carry out the rescue operation. To prevent the fire from spreading under the debris, a JCB was used to shift the waste and douse it with water. After about 10 hours of effort, the fire was brought under control by, and it was completely extinguished by the evening.

When the fire broke out, almost 200 tonnes of such waste was there. This includes waste collected through the common cleaning drive conducted on 1st & 2nd of October 2023. Out of the waste available in the plant, the agency in charge of removing waste from the plant, M/s. Konari Polymers had removed 218700 kilo waste on the day prior to the fire and the leftover caught fire on 08.10.2023. The building housing the plant has sufficient fire extinguishers and CC TV Cameras. But when the fire broke out on Sunday morning there was no employee to operate the fire extinguisher, which resulted the fire to spread. The Pollution control board authorities and the Corporation have taken subsequent steps, after the fire incident. So a complaint has been lodged with

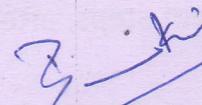
the police station concerned (Vellayil) and City Police Commissioner to conduct a detailed investigation under Section 306 (1) C in relation to the incident. and the police registered a case in this regard. Visuals from 3 cameras on the building near to the waste collection center are being examined by the Police. There is no possibility of short circuit or spontaneous combustion due to gas formation. Since only inorganic waste was collected, there is less risk of fire due to gas formation. The electricity connection in the building had been disconnected for two months, there is less chance of fire due to short circuit. No conclusion was arrived as to the cause of fire as per the police.

After the fire incident, tenders were invited for the emergency removal of waste from the affected building. However, since the quoted amount was higher than what was previously paid for waste removal, the council decided to award the contract to M/s. Konari Polymers, the agency that had a prior agreement for waste removal at the plant. Accordingly, waste have been taken away by the agency for processing.

Currently, there are approximately 2 tons of ignited inorganic waste ash and partially burned waste remaining in the building. Since this fall under the hazardous category, the contracted agency has not been able to remove it. To address this, the authorized Govt. agency KEIL has been contacted. Based on that, after collecting samples and conducting tests, KEIL has informed that all hazardous waste can be removed as quickly as possible. Measures have been taken to completely clear the site and restore it by December 15.

The council has recently decided to demolish and remove this MCF and construct an STP as part of the Amrit project in the area included.




Secretary

Secretary
Kozhikode Municipal Corporation